

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 5.4.2016

OA No. 291/00224/2016

Mr. Amit Mathur, Counsel for the applicant.

Matter relates to redeployment and posting in Geological Survey of India (GSI).

Heard.

Counsel for applicant submits that applicant, who is a Director, Geological Survey of India has been posted from Regional Training Institute(RTI), Western Region to Western Region, Jaipur. In this context, the counsel for applicant submits that applicant was posted as Director, RTI after a due process of selection and as per the guidelines given in Ann.A/3, the tenure of posting in the RTI is ordinarily of three years and only in case performance falls below the required standard the officer may be transferred out of the Training Institute. The applicant was selected in September, 2014 as per Ann.A/2 but even before the completion of two years he has been transferred, though there is no adverse report that the performance of the applicant has been found below the required standard. In this regard, the applicant also submitted a representation on 01.04.2016 itself (Ann.A/5) to respondent No.2 and the same is still pending. Counsel for the applicant prayed for Ann.A/1 to be stayed.

Considered the aforesaid submissions and perused the record. In view of the above position that the representation of the applicant dated 1.4.2016 (Ann.A/5) is pending, it is deemed appropriate to dispose of the OA at the admission stage itself, without

going into the merits of the case lest it prejudice the case of either side with certain directions:

1) Respondent No.2 before whom the representation has been submitted, is directed to decide the representation dated 1.4.2016 Ann.A/5 within a month from the date of receipt of copy of this order and inform the same to the applicant and till the decision of the same, the operation of the order Ann.A/1 is stayed.

2) The applicant is also directed to provide a copy of this order and all relevant details to the respondents especially respondent No.2 within 3 days from the date of receipt of copy of this order.

3) On the decision of his representation Ann.A/5, if any grievance remains with the applicant, he may approach the appropriate forum for its redressal.

In view of the limited relief being granted, the requirement of issuing of notices to the respondents is dispensed with.

The OA is disposed of as above.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Adm/